

MANIPUR (ADMINISTRATION) ORDER, 1949

CONTENTS

1. Short title, extent and commencement
2. Definition
3. Appointment of Chief Commissioner
4. Appointment of functionaries
5. Existing laws to continue
6. Continuance of existing taxes
7. .

MANIPUR (ADMINISTRATION) ORDER, 1949

Whereas the Central Government has full and exclusive authority, jurisdiction and powers for, and relation to, the governance of the State of Manipur; Now, therefore, in exercise of the powers conferred by Sec 3 and 4 of the Extra-Provincial Jurisdiction Act, 19472 (47 of 1947), and of all other powers enabling it in this behalf, the Central Government is pleased to make the following Order: -

1. Short title, extent and commencement :-

(1) This Order may be called the Manipur (Administration) Order, 1949 .

(2) It extends to the whole of Manipur.

(3) It shall come into force on the 15th October, 1949.

2. Definition :-

In this Order, "Manipur" means the whole of the area, which, immediately before the commencement of this Order, is comprised within the State of Manipur.

3. Appointment of Chief Commissioner :-

There shall be a Chief Commissioner appointed by the Central Government at the head of the administration of Manipur.

4. Appointment of functionaries :-

(1) Subject to the control of the Central Government, the Chief Commissioner may appoint such Judges, magistrates and other

officers as may be necessary for the administration of Manipur and may, by general or special order, determine their jurisdiction, powers, duties and functions.

(2) Without prejudice to the provisions of sub-paragraph (1), all Judges, Magistrates and other officers who immediately before the commencement of this Order, were exercising lawful functions in Manipur or any part thereof shall, until other provision is made by the Chief Commissioner, continue to exercise their respective functions in the same manner and to the same extent as they were doing before the commencement of this Order.

5. Existing laws to continue :-

All laws in force in Manipur or any part thereof immediately before the commencement of this Order shall continue in force until repealed or amended by a competent legislature or authority.

Provided that all powers exercisable under the said laws by His Highness the Maharaja or the Government of the State shall be exercisable by the Chief Commissioner.

6. Continuance of existing taxes :-

All taxes, duties, cases 01 fees which immediately before the commencement of the Order, were being lawfully levied in Manipur or any part thereof shall continue to be levied and applied to the same purposes, until other provision is made by a competent legislature or authority.

7. . :-

As from 15th October, 1949 the Ministers in Manipur State shall cease to function and the Legislature of the State shall stand dissolved.